

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.1

Excise Appeal No. 10793 of 2013-DB

(Arising out of OIO-99/COMMR/SURAT-II/2012 Dated 31/12/2012 passed by the
Commissioner of Central Excise & Customs-Surat-II)

Wockhardt Limited

Plot No. 138, Gidc Estate,
Ankleshwar, BHARUCH, GUJARAT

.....Appellant

VERSUS

Commissioner of C.E. & S.T.-Surat-II

NEW C.Ex BUILDING...OPP. GANDHI BAUG,
CHOWK BAZAR,
SURAT, GUJARAT-395001

.....Respondent

APPEARANCE:

None for the Appellant

Shri A R Kanani, Superintendent (AR) appeared for the Respondent

CORAM:

HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)

HON'BLE MR. SATENDRA VIKRAM SINGH, MEMBER (TECHNICAL)

FINAL ORDER NO. 10313/2026

DATE OF HEARING/DECISION :10.04.2026

SOMESH ARORA

1. Matter has come up on several occasions earlier on 04/12/2024, 20/12/2024, 05/03/2025, 25/03/2025, 25/03/2025, 22/04/2025, 24/06/2025, 31/07/2025, 25/09/2025, 06/11/2025, 27/01/2026 & 10/04/2026 but despite repeated efforts none has appeared on behalf of the appellant. Sufficient opportunities have been given to the appellant. Therefore, present appeal is dismissed for non-prosecution as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA.

3. Appellant is at liberty to approach this Tribunal if they wish to pursue the appeal by filing application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)**